

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ALPHA PECIFIC ENGINEERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ALPHA PECIFIC ENGINEERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25/11/2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900DL2003PTC123228
5.	Address of the registered office and principal office (if any) of corporate debtor	F-69/1, Street No-4, Subhash Vihar North Ghonda, North East, New Delhi- 110053
6.	Insolvency commencement date in respect of corporate debtor	07.01.2022 (Last order of Hon'ble NCLT was passed on 30.08.2024)
7.	Estimated date of closure of insolvency resolution process	26.02.2025 (Being 180 days from the last order of Hon'ble NCLT dated 30.08.2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Atul Jagnani IBBI/IPA-001/IP-P-01117/2019 -2020/12508
9.	Address and e-mail of the interim resolution professional, as registered with the Board	30 Harsh Vihar, Pitampura, Delhi, North West, National Capital Territory of Delhi-110034 Email: atuljagnani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	405, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi, 110001 Email: alphapeacificengineersprivateli@gmail.com
11.	Last date for submission of claims	13.09.2024 (Being 14 days from date of last order of Hon'ble NCLT dated 30.08.2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court III) has ordered the commencement of a corporate insolvency resolution process of M/s. Alpha Pecific Engineers Private Limited on 07.01.2022 (Last order of Hon'ble NCLT was passed on 30.08.2024).

The creditors of M/s. Alpha Pecific Engineers Private Limited, are hereby called upon to submit their claims with proof on or before 13.09.2024 to interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Digitally signed by
ATUL JAGNANI
Date: 2024.09.06
16:43:54 +05'30'

Mr. Atul Jagnani

Interim Resolution Professional

ALPHA PECIFIC ENGINEERS PRIVATE LIMITED

IBBI/IPA-001/IP-P-01117/2019 -2020/12508

AFA Valid Upto: 02.01.2025

Date: 06.09.2024

Place: New Delhi

NOTICE
 NOTICE is hereby given that the 39th Annual General Meeting ("AGM") of the Members of the Sharda Motor Industries Limited ("the Company") will be held on Thursday, September 26, 2024 at 12:00 Noon (IST), through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM"), in compliance with applicable provisions of the Companies Act, 2013 and Rules framed there under read with applicable General Circulars issued by Ministry of Corporate Affairs ("MCA") and Securities & Exchange Board of India ("SEBI") in this regards, to transact such business(es) as set out in the 39th AGM Notice, without physical presence of Members at a common Venue.

In accordance to the MCA Circulars & SEBI Circulars, the Company has completed the dispatch of the Notice of 39th AGM along with Annual Report 2023-24 comprising Financial Statements (Standalone and Consolidated), Board Report and Auditors' Report for the financial year ended on March 31, 2024, on Wednesday, September 4, 2024 only through electronic mode to those members, whose e-mail IDs were registered with the Company / Depository Participant as Wednesday, August 28, 2024.

Members can participate and attend the AGM only through VCO/AVM facility, the details/instructions for joining the Meeting are provided under the Notes section of the Notice of 39th AGM. Members attending the Meeting through VCO/AVM shall be counted for the purpose of reckoning the quorum under section 103 of the Companies Act, 2013.

The notice of 39th Annual General Meeting along with Annual Report 2023-24, is available on the Company's website at <https://www.shardamotor.com> and also available on the website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at <https://www.bseindia.com> and <https://www.nseindia.com>, respectively and on the website of Central Depository Services (India) Limited ("CDSL") i.e. <https://www.evotingindia.com/notice> Results.jsp.

Instructions for e-voting are as under:-

(i) The company is providing to its members, facility to exercise their right to vote on resolution(s) proposed to be passed at the 39th AGM by electronic means (remote e-voting) e-voting at the 39th AGM. The company has engaged the services of central Depository Services (India) Limited as the agency for providing the remote e-voting / e-voting at the 39th AGM facility to cast their votes on all resolutions as set out in the Notice of 39th AGM. The Detailed procedure to cast vote through remote e-voting / e-voting at the 39th AGM are provided in the Notice of 39th AGM. The Members are requested to read the instructions carefully.

(ii) The remote e-voting period shall commence on Sunday, September 22, 2024 (09:00 a.m. IST) and ends on Wednesday, September 25, 2024 (05:00 p.m. IST). The remote e-voting shall be disabled by CDSL thereafter and remote e-voting shall not be allowed;

(iii) A person, whose name appears/recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e., Thursday, September 19, 2024 shall only be entitled to avail the facility of remote e-voting/ voting at the meeting;

(iv) Any person, who has acquired shares and becomes the member of the Company after sending of the notice of 39th AGM and holding shares as on cut-off date (for e-voting) i.e., Thursday, September 19, 2024 may obtain their user id and password for remote e-voting by referring to the e-voting instructions available in AGM Notice;

(v) The Members who have casted their vote by remote e-voting during remote e-voting period, may also attend/ participate in 39th AGM through VCO/AVM, but shall not be entitled to cast their vote again.

(vi) The Members present in the 39th AGM through VC / OAVM facility and have not casted their vote on the Resolutions through remote e-voting period and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the 39th AGM.

The Board of Directors has appointed Vineet K Chaudhary, Managing Partner (Membership No. FCS 5327) and failing of him Shri Mohit K Dixit, Partner, (Membership No. A49021), of M/s VKC Associates, Practicing Company Secretaries, as the Scrutinizer ("Scrutinizer") to scrutinize the voting process (remote e-voting/e-voting) in a fair and transparent manner.

The Register of Member and Share transfer Book of the Company shall remain closed from Friday, September 20, 2024 to Thursday, September 26, 2024 (both days inclusive) for the purpose of Annual General Meeting and for determining the entitlement of Members for the payment of final dividend for the Financial Year 2023-24, if declared at the Meeting.

If you have any queries or issues regarding attending AGM & e-Voting from the e-Voting System, you can write an email to helpdesk.evoting@cdsindia.com or call on toll free no 1800 22 55 33. All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatal Mill Compounds, N.M. Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdsindia.com or call on toll free no 1800 22 5533. Members may also write to the Company at the aforementioned address or email at: investorrelations@shardamotor.com.

Date: September 05, 2024
 Place: Delhi

For Sharda Motor Industries Limited
 Sd/-
 Nitin Vishnoi
 Executive Director & Company Secretary

MAHAAN FOODS LIMITED
 (CIN: L15449DL1987PLC350285)
 Reg. Office: Office No.406, 4th Floor, Worldmark 2,
 Asset No. 8, Aerocity Hospitality District, New Delhi: 110037
 Phone: 011-43107200
 Website: www.mahaanfoods.com Email: csmf@maahanfoods.com

NOTICE OF THE 37TH ANNUAL GENERAL MEETING

Notice is hereby given that the 37th Annual General Meeting (AGM) of the Company will be held on Friday, September 27, 2024 at 02:00 P.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM"). Deemed venue for the AGM will be registered office of the Company to transact the businesses as set out in Notice of the AGM in compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder and Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with applicable Circulars issued by Ministry of Corporate Affairs ("MCA") and SEBI.

Dispatch of Annual Report and Dissemination on Website:

The Notice of the AGM and Annual Report for the Financial Year 2023-24 have been emailed on September 05, 2024 to all those shareholders/members of the Company through electronic means, whose email addresses are registered with the Company/ Depository Participant(s) ("DP"/Registrar and Transfer Agent ("RTA") in compliance with the relevant circulars or notifications of MCA and SEBI.

Also, an electronic copy of the Annual Report of 2023-24 of the Company inter-alia, containing the Notice of the AGM is available on the website of the Company at www.mahaanfoods.com, and the Stock Exchange where the equity shares of the Company are listed, BSE Limited at www.bseindia.com and Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com.

E-Voting:

In accordance with the provisions of Section 108 of the Companies Act, 2013 read with applicable rules and Secretarial Standard -2 on General Meetings, issued by the Institute of Company Secretaries of India and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to offer the e-voting facility before the AGM through "remote e-voting" and "e-voting" during the AGM to its shareholders/ members in respect of the businesses to be transacted at the AGM and for this purpose the Company has appointed CDSL for facilitating voting through electronic means. The details of e-voting are given herein below:

• A person whose name is recorded in the Register of Members/ Register of beneficial owners as on the cut-off date i.e. Friday, September 20, 2024, only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM.

Remote E-Voting

The remote e-voting will commence on Tuesday, September 24, 2024 from 9.00 A.M. (IST) and will end on Thursday, September 26, 2024 at 5.00 P.M. (IST). The e-voting module shall be disabled by CDSL for voting thereafter.

• Voting rights of the members shall be in proportion to their shares in the paid up equity share capital of the company as on the cut-off date i.e. Friday, September 20, 2024.

• Members who have casted their vote through remote e-voting will be eligible to participate in the AGM and their presence shall be counted for the purpose of quorum, however, such members shall not be allowed to cast their vote again at the AGM. Any person who acquires shares of the Company and becomes the member of the company after the dispatch of Notice and holds shares as on the Cut-off Date i.e. Friday, September 20, 2024 may follow the procedure for remote e-voting as enumerated in the Notice of the 37th AGM.

However, if shareholders who have already registered for CDSL's Easi/ Easist facility or NSDL'S IDEAS facility, can login through their existing user id and password.

E-voting at the AGM

In addition to the remote e-voting facility, the members will also be provided with an option to vote at the AGM. Members attending the AGM who have not cast their vote through remote e-voting shall be eligible to vote at the AGM.

Registration of E-mail address/ Mobile No:
 Shareholders who wish to register their email address/mobile no. are requested to follow the below instructions:

- For shares held in electronic form- Register/Update the details in your demat account, as per the process advised by your DP.
- For shares held in physical form- Register/update the details in the prescribed Form ISR-1 with Registrar and Share Transfer Agent of the Company i.e. Alankit Assignments Limited.

Contact Details:

In case shareholders/members have any queries related to e-Voting facility/ login or attending the AGM they may refer the Frequently Asked Questions (FAQs) and e-voting user manual as available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdsindia.com or grievances may be addressed to Mr. Rakesh Dalvi, Sr. Manager, CDSL, A Wing, 25th Floor, Marathon Futurex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai 400013 or send an email to helpdesk.evoting@cdsindia.com or call on 18002109911. Further, Members may also contact with Mr. Vijay Pratap Singh, Manager, Alankit Assignments Limited, RTA at ta@alankit.com or vijays1@alankit.com or on Telephone No.: 011-42541234.

The Board has appointed Mr. Deepak Bansal, a Practicing Company Secretary (Membership No. FCS 3736, CP No. 7433), Proprietor, M/s. Deepak Bansal & Associates as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.

For Mahaan Foods Limited
 Sd/-
 Shivam Sharma
 Company Secretary & Compliance Officer
 Membership No.: A42083

relipay **RNFI SERVICES LIMITED**
 (CIN: L74140DL2015PLC286390)
 Registered Office: UG-5, Relipay House, Plot No. 42, DLF Industrial Area Kirti Nagar, West Delhi, New Delhi, Delhi, India, 110015
 Email: cs@rnfiservices.com, Website: www.rnfishervices.com

NOTICE OF THE 9th ANNUAL GENERAL MEETING (AGM)
 Notice is hereby given that the 9th Annual General Meeting ("AGM") of the Company will be held through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") on Monday, 30th September, 2024 at 11:00 A.M. (IST) to transact the business, as set out in the Notice of the AGM.

In compliance with MCA circulars and SEBI circular number SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, electronic copies of notice of the AGM, Procedures and instruction for E-voting and Annual Report of the said meeting has been already sent to all those members whose mail IDs are registered with the company/RTA/Depositories on Thursday, September 05, 2024. The aforesaid Notice and Annual Report are available on the website of the Company i.e. www.rnfishervices.com and website of the stock exchange i.e. www.nseindia.com.

The members of the Company holding shares either in physical form or in dematerialized form, as on cut-off date i.e. 24th September 2024, shall be eligible to cast vote by remote e-voting or attend the meeting through VC/OAVM and cast vote at AGM. The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the Cut-off Date. The remote e-voting period shall commence on Friday, 27th September, 2024 (09.00 A.M. IST) and end on Sunday 29th September, 2024 (05.00 P.M. IST). The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the members through remote e-voting, he shall not be permitted to change it subsequently. Members who have cast their votes through remote e-voting prior to AGM may also attend the AGM but shall not be entitled for cast their votes again. Those members, who will be present in the AGM through VC/OAVM facility and have not cast their vote on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting systems during the AGM.

Any person, who acquires shares and becomes member of the Company after dispatch of the notice and holds shares as on the cut-off date i.e. Tuesday, 24th September, 2024 may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for remote e-voting then you can use your existing user ID and password for casting your vote.

Members who would like to express their views or ask questions during the AGM may register themselves by sending request mentioning their name, demat account/folio number, email id, mobile number through their registered e-mail to the Company at cs@rnfishervices.com on or before 27th September, 2024 along with the copy of signed request letter mentioning the name and address of the shareholders, self-attested copy of PAN/other identity and address proof.

Shareholders holding shares in dematerialized mode are requested to register their updated email addresses with their Depository Participants.

Members holding shares through NSDL may contact NSDL helpdesk by writing to evoting@nsdl.com or call at 022-48867000 and Members holding shares through CDSL may contact CDSL helpdesk by writing to helpdesk.evoting@cdsindia.com or call at 022-23058738.

For any query/clarification or assistance required with respect to the annual report for the financial year 2023-24 or the Annual general meeting. Members may write to cs@rnfishervices.com.

For RNFI Services Limited
 (Formerly Known as RNFI Services Private Limited)
 Sd/-
 Ranveer Khayla
 (Managing Director)
 DIN: 07290203

Date: 06.09.2024
 Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ALPHA PACIFIC ENGINEERS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	ALPHA PACIFIC ENGINEERS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	25/11/2003
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies--Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900DL2003PTC123228
5. Address of the registered office and principal office (if any) of corporate debtor	F-69/1, Street No-4, Subhash Vihar North National Capital Territory of Delhi-110053
6. Insolvency commencement date in respect of corporate debtor	07.01.2022 (Last order of Hon'ble NCLT was passed on 30.08.2024)
7. Estimated date of closure of insolvency resolution process	26.02.2025 (Being 180 days from the last order of Hon'ble NCLT dated 30.08.2024)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Atul Jagrani IBBI/IPA-001/IP-P-01117/2019-2020/12508
9. Address and e-mail of the interim resolution professional, as registered with the Board	30 Harsh Vihar, Pitampura, Delhi, North West, National Capital Territory of Delhi-110034 Email: atuljagrani@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	405, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi, 110001 Email: alphapacificengineersprivateltd@gmail.com
11. Last date for submission of claims	13.09.2024 (Being 14 days from date of last order of Hon'ble NCLT dated 30.08.2024)
12. Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
(a) Relevant Forms and (b) Details of authorized representatives are available at entry no.	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court III) has ordered the commencement of a corporate insolvency resolution process of M/s. Alpha Pacific Engineers Private Limited on 07.01.2022 (Last order of Hon'ble NCLT was passed on 30.08.2024). The creditors of M/s. Alpha Pacific Engineers Private Limited, are hereby called upon to submit their claims with proof or on or before 13.09.2024 to interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Atul Jagrani
 Interim Resolution Professional
 ALPHA PACIFIC ENGINEERS PRIVATE LIMITED
 IBBI/IPA-001/IP-P-01117/2019-2020/12508
 AFA Valid Upto: 02.01.2025

Place: New Delhi
 Date: 06-09-2024

TARANGINI INVESTMENTS LIMITED
 Regd. Office: K-37/A, Basement, Kailash Colony,
 Near Kailash Colony Metro Station, New Delhi-110048
 CIN: L67190DL1982PLC013486, Ph: 011-42657135
 Website: www.taranginiinvestmentsltd.com; Email id: tarangini0123@gmail.com

NOTICE OF ANNUAL GENERAL MEETING

Notice is hereby given that the 42nd Annual General Meeting of the company will be held on Monday, September 30th, 2024 at 03.00 PM. at K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, New Delhi-110048.

Physical copies of the Notice of Meeting including the Attendance Slip and the Proxy Form setting out the ordinary businesses and Special Business to be transacted at the Meeting together with the Balance sheet as at 31st March, 2024, and the Statement of Profit and Loss and Cash Flow Statement for the Year ended on that date including the schedules thereto and reports of the Board of Directors, Auditors thereon has been sent to the members who have not registered their email id with the company / company's Registrar and Transfer Agent to their respective registered address by post and electronically to those members who have registered their email address.

Members are hereby informed that the Notice of the Meeting and the aforesaid documents are available at company's website (www.taranginiinvestmentsltd.com) and copies of the said documents are also available for inspection at the Registered Office of the Company on all working days (Monday to Friday), during business hours up to the date of the Meeting.

A member entitled to attend and vote at the Meeting is entitled to appoint a Proxy to attend and vote on a poll instead of himself / herself and the Proxy need not be a member of the Company. The instrument appointing Proxy to be valid should be deposited at the registered office of the company not later than 48 hours before the commencement of the Meeting.

Members are hereby informed that in compliance with the provisions of Section 108 of the Companies Act, 2013 read with rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing facility to its Members to exercise their right to vote on resolutions proposed to be passed at the Annual General Meeting ("Meeting") scheduled to be held on Monday, September 30th, 2024 at 03.00 PM. at K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, New Delhi-110048 through remote e-voting apart from the usual mode of voting at the Meeting through ballot papers. The Company has engaged the services of National Securities Depository Limited ("NSDL") as the agency to provide e-voting facility.

The communication relating to remote e-voting *inter alia* containing User ID and password along with a copy of Notice convening the Meeting, Attendance Slip and Proxy Form have been dispatched / emailed, as the case maybe, to all the Members. This communication and the Notice of the Meeting are available on the website of the Company at www.taranginiinvestmentsltd.com and on the website of NSDL at www.nsd.com.in.

This remote e-voting facility shall commence on September 27th, 2024 from 9.00 a.m. (IST) and ends on September 29th, 2024 at 5.00 p.m. (IST). The e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently.

A person whose name appears in the register of Members / Beneficial owners as on a Cut-off date i.e. September 23rd, 2024 only shall be entitled to avail the facility of remote e-voting as well as voting at the meeting.

Any person who becomes a member of the Company after dispatch of the Notice of the Meeting and holding shares as on the Cut-off date i.e. September 23rd, 2024, may obtain the User ID and password by sending a request at evoting@nsdl.com. In the detailed procedure for obtaining User ID and Password is also provided in the Notice of the Meeting which is available on Company's website and NSDL's website.

The Members who have cast their vote by remote e-voting may attend the meeting but shall not be entitled to cast their vote again.

Any Member, who is entitled to vote but has not exercised his/her right to vote by Remote e-voting, may vote at the Meeting through physical ballot for all businesses specified in the Notice. Ballot papers will be provided to the Members at the venue of the Meeting to cast their votes.

By Order of the Board
 For Tarangini Investments Limited
 Sd/-
 (Pankaj Khetan)
 Director
 DIN: 01567415

Date: 05th September, 2024
 Place: New Delhi

PRADYUMNA STEELS LIMITED
 CIN: L27109DL1972PLC319974
 Regd. Office: Flat No. 702, 7th Floor, Kanchanjunga Building 18, Barakhamba Road, New Delhi-110001
 Phone: +91 11 23310001-05, Email: hcsnldl@yahoo.co.in, Website: www.psteeltd.com

NOTICE OF THE 51ST ANNUAL GENERAL MEETING

Notice is hereby given that the 51st Annual General Meeting (AGM) of the members of Pradyumna Steels Limited is scheduled to be held on Monday, 30th September, 2024 at 1:00 P.M. at the Registered office of the Company at Flat No 702, 7th Floor, Kanchanjunga Building, 18, Barakhamba Road, New Delhi-110001 to transact the business as mentioned in the Notice which has been sent to the members.

Electronic Copies of the Notice of the AGM and Annual Report for the Financial Year 2023-24 have been sent to all members whose email ids are registered with the Company/ Depository Participant(s).

The Company is providing remote e-voting facility to its members to cast their vote electronically on the business as set forth in the Notice of the AGM through the electronic voting system of National Securities Depository Limited (NSDL) from a place other than venue of AGM ("Remote e-voting") and all the members are informed that:

1. The Business as set forth in the Notice of AGM may be transacted through voting by electronic means.
2. The Dispatch of the Notice of the AGM has been completed on 05.09.2024
3. The Remote e-voting shall commence on 27.09.2024 at 9:00 A.M.
4. The Remote e-voting shall end on 29.09.2024 at 5:00 P.M.
5. E-Voting shall not be allowed beyond 5:00 P.M. on 29.09.2024.
6. The Notice of AGM and Integrated Annual Report for the financial year 2023-24 is also uploaded on website of the Company at www.psteeltd.com and shall also be available on the website of the Calcutta Stock Exchange Limited (CSE) at www.cse-india.com.
7. In case of any queries related to e-voting, members may contact to NSDL, for contact details refer the website of NSDL or contact Company's RTA Skyline Financial Services Limited, email: compliance@skylinert.com.
8. Cut-off Date fixed for the purpose of ascertaining the eligibility of the members for e-voting is 23.09.2024.
9. The Register of members and Share Transfer Book shall remain closed from 24.09.2024 to 30.09.2024 (both days inclusive) for the purpose of Annual General Meeting.

For Pradyumna Steels Limited
 Sd/-
 (Murari Lal Birmiwala)
 Director
 DIN: 00642510

Date: 05.09.2024
 Place: New Delhi

RAJASTHAN CYLINDERS AND CONTAINERS LTD
 Regd. Office: SP-825, Road No. 14, V K I Area, Jaipur-302013,
 Tel: 91-141-4031771; E: info@rajcyl.com
 W: www.rajcyl.com; CIN No: L28101RJ1980PLC002140

NOTICE OF 44TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that the 44th Annual General Meeting ("AGM") of the members of Rajasthan Cylinders and Containers Limited will be held on Friday, 27th September, 2024 at 02.00 P.M. at its registered office situated at SP-825, Road No. 14, VKI Area, Jaipur-302013 (Rajasthan) to transact the business as set out in the Notice of the AGM.

The Company has completed electronic dispatch of the Notice of the 44th Annual General Meeting and Annual Report for the financial year 2023-24 on Thursday 05th September, 2024 to all the members of the company, whose e-mail addresses are registered with the Company/ Registrar and Share Transfer Agent (RTA) / Depository Participant(s) in compliance with General Circular No. 091/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs (MCA) and Circular SEBI/HO/CFD/CFO-PoD-2/P/CIR/2023/167 dated October 07, 2023 issued by the Securities and Exchange Board of India (SEBI).

The Notice of the 44th AGM, Annual Report for the financial year 2023-24 is available and can be downloaded from the Company's website i.e. www.rajcyl.com, website of CDSL www.evotingindia.com and website of the Stock Exchange i.e. BSE Limited at www.bseindia.com. Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time and the provisions of Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the members are provided with the facility to exercise their right to vote on all resolutions set forth in the Notice of 44th AGM ("remote e-voting"). The Company has engaged the services of CDSL as the agency to provide e-voting facility.

The Board of Directors has appointed Mr. Varun Mehra, Company Secretary in practice (Membership No. F11589, CP No. 18122) and Partner at MSV & Associates as Scrutinizer to scrutinize voting process in a fair and transparent manner.

In this regard, the Members are further informed that:

- (a) The Register of Members and the Share Transfer books of the Company will remain closed from Saturday, 21st September, 2024 to Friday, 27th September, 2024 (both days inclusive) for the purpose of AGM.
- (b) The remote e-voting period shall start at 09.00 A.M. on Tuesday, 24th September, 2024 and shall end at 05.00 P.M. on Thursday, 26th September, 2024. The remote e-voting module will be disabled by CDSL for voting and shall not be allowed beyond the prescribed date and time mentioned above.
- (c) The facility for voting through ballot paper shall also be made available at the AGM and the members attending the AGM who have not already cast their votes by remote e-voting shall be able to exercise their right at the AGM.
- (d) A person whose name is recorded in the register of Members/ Beneficial Owners maintained by the depositories/ RTA as on cut-off date i.e. 20th September, 2024 shall only be entitled to avail the facility of remote e-voting or voting by ballot at the AGM. The detailed procedure/instructions for remote e-voting are contained in the Notice of the AGM.
- (e) Any person who becomes the member of the Company after dispatch of the Notice of AGM and holding shares as on the cut-off date i.e. 20th September, 2024 may obtain the login ID and password by sending a request at helpdesk.evoting@cdsindia.com. However, if a person is already registered with CDSL for e-voting then existing user ID and password can be used for casting vote. The voting rights of the members will be in proportion to their shares of the paid up equity share capital of the Company as on cut-off date i.e. 20th September, 2024.
- (f) The members who have cast their vote by remote e-voting or attend the AGM but shall not be entitled to cast their vote again. The member who is entitled to vote but have not exercised their right to vote through remote e-voting, may vote during AGM.
- (g) In case of queries pertaining to remote e-voting, members may refer to the Frequently Asked Questions ("FAQs") for members and e-voting user manual for members available at [www.evotingind](http://www.evotingindia.com)